

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215- **CP 69 of 2017**
ITEM No.216- IA 127 of 2018
ITEM No.217- IA 36 of 2018
ITEM No.218- IA 786 of 2020

Proceedings under Section 241-244 of Co. Act, 2013

IN THE MATTER OF:

Bharat P Raut & Ors
V/s
Madhu Silica Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/CA : Mr. Nachiket Dave, Adv. a.w Mr. Amit Bhandari, Adv.
Mr. Jitendra Negandhi, PCA
For the Respondent : Mr. Saurabh Soparkar, Sr. Adv.
Mr. Jaimin Dave, Adv. R-1 (Madhu Silika)
For the Independent Valuer : Mr. Jay Kansara, adv. a.w. Ms. Adrita Bhuyan, Adv

ORDER

CP 69 of 2017, IA 127 of 2018, IA 36 of 2018 & IA 786 of 2020

Learned Sr. Counsel for R-1 seeks time to file additional affidavit.

All counsels are directed to file their written notes not more than two to three pages within 4 days.

List for further consideration on 26.09.2024

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

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CHITRA HANKARE
MEMBER (JUDICIAL)